

ITEM NO.8 Court 2 (Video Conferencing) SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12869/2021

(Arising out of impugned final judgment and order dated 03-08-2021 in CWJC No. 6751/2021 passed by the High Court Of Judicature At Patna)

STATE OF BIHAR & ORS. Petitioner(s)

VERSUS

THE HIGH COURT OF JUDICATURE AT PATNA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.102143/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.102142/2021-EXEMPTION FROM FILING O.T. )

WITH

SLP(C) No. 13033/2021 (XVI)

(FOR ADMISSION and I.R. and IA No.104740/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.104743/2021-EXEMPTION FROM FILING O.T. and IA No.104745/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.104742/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.104739/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 13083/2021 (XVI)

(FOR ADMISSION and I.R. and IA No.105670/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.105668/2021-EXEMPTION FROM FILING O.T.)

Date : 31-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr.Maninder Singh,Sr. Adv.  
Mr.Anmol Chandan, Adv.  
Mr.Rishi Kumar Singh Gautam, AOR  
Mr.S V Adithya Vidyasagar, Adv  
Mr.Karan Kakkar, Adv  
Mr. Prabhas Bajaj, Adv

Mr. Huzefa A. Ahmadi, Senior Advocate  
Mr. Ejaz Maqbool, Advocate  
Mr. Md. Helal Ahmad, Advocate

Ms. Akriti Chaubey, Advocate  
Mr. Manish Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Issue notice, returnable on 18.10.2021.

Dasti in addition.

Let notice be issued to Mr. Rajendra Narayan, learned Senior Advocate who had assisted the High Court as amicus curiae.

Learned Amicus Curiae shall be entitled to have the assistance of any Advocate-on-Record on his choice.

Pending further consideration, the effect and operation of the order passed by the High Court shall be stayed. The parties shall maintain status quo with regard to the construction and the status of the site in question. No construction/alteration of any kind shall be effected. Any infraction shall entail in serious consequences.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER